(b) if so, what will be the constitution and terms of these bodies?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) The National Small Industries Corporation which is an autonomous Government Company registered under the Companies Act is already operating schemes for rendering marketing assistance to small industries in the country. Market News Service is rendered by the Organisation of the Development Commissioner (Small Scale Industries). There is no proposal for establishing a new Marketing Service Corporation and a Marketing News Service.

(b) Does not arise.

## MONEY SPENT ON HOUSING SCHEMES

191. Shri N. SRI RAMA REDDY: Will the Minister of Works, Housing and Supply be pleased to state the amounts so far spent during the Second Five Year Plan on Rural and Urban Housing Schemes sponsored by Government in respect of (i) loans and (ii) grants in each State?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): A statement is attached, indicating the scheme-wise details of amounts disbursed to State Governments and Administrations of Union Territories during the Second Five Year Plan, up to the end of March, 1960. [See Appendix XXX, Annexure No. 20.]

## STATEMENT RE GOVERNMENT BUSINESS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 22nd August, 1960, will consist of—

(1) Discussion on the Resolution given notice of by Shri Bhupesh Gupta and others seeking disapproval of the Essential Services Maintenance Ordinance, 1960.

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- (2) Discussion on the situation arising out of the recent strike of some Central Government employees and the action taken by the Government of India, on a motion to be moved by the Minister of Home Affairs.
- (3) Discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-59, on a motion to be moved by the Deputy Minister of Home Affairs.

Further consideration and passing of the Delhi Primary Education Bill, as reported by the Joint Committee.

(4) Consideration and return of the following Bills as passed by the Lok Sabha—

The Taxation Laws (Amendment) Bill, 1960;

The Appropriation (No. 3) Bill, 1960; and

The Appropriation (Railways) No. 4 Bill, 1960.

(6) Consideration and passing of—

The Indian Museum (Amendment) Bill, 1960;

The International Development Association Bill, 1960, as passed by the Lok Sabha; and

The Tripura Municipal Law (Repeal) Bill, 1960, as passed by the Lok Sabha.

(7) Discussion on the Report of the *Ad Hoc* Committee on Auto mobile Industry, laid on the Table of the House on the 10th March, 1960, on a motion to be moved by Shri M. P. Bha-rgava on Wednesday, the 24th August, at 3 P.M.